

# **NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

## **PRINCIPAL BENCH**

**2<sup>nd</sup> FLOOR, M.T.N.L BUILDING, NEAR SCOPE COMPLEX, CGO COMPLEX, NEW DELHI**

**DAILY CAUSE LIST DATED 19.09.2025**

**COURT OF REGISTRAR**

**(HYBRID MODE)**

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**For Consideration under Rule 26 (3) of the NCLAT Rules, 2016.**

| <b>S. No.</b> | <b>Case No.</b>                                                                          | <b>Name of the parties</b>                                                                                                                           | <b>Counsel for Appellants</b> |
|---------------|------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| <b>1.</b>     | I.A. No. 5653 of 2025 in Comp. App. (AT) (Ins) No. ____ of 2025                          | Yusuf Malubhaiwala<br>Vs.<br>Maaz Exports                                                                                                            | Deepali Garhewal              |
| <b>2.</b>     | I.A. No. 5688 of 2025 in I.A. No. ____ of 2025 in Comp. App. (AT) (Ins) No. 1148 of 2024 | Committee of Creditors of Proview Infrastructure Pvt. Ltd. through Sanyam Goel, RP for Proview Infrastructure<br>Vs.<br>Phoenix ARC Pvt. Ltd. & Anr. | Anunay Kumar                  |

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